

DIVISION BENCH  
COURT - I

S-6

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/97(KB)2020  
IA(I.B.C)/1279(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> JULY 2024**

IN THE MATTER OF	JYOTI MAHESWARI VS RAJPROTIM AGENCIES PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

**Appearance via video conference/physically  
For the Applicant/Liquidator in IA 1279/2024**  
**Mr. Rishav Banerjee, Adv.**  
**Mr. Rajarshi Banerjee, Adv.**

**ORDER**

1. Ld. Counsel for the Liquidator present.  
IA(I.B.C)/1279(KB)2024
2. This IA has been filed by Liquidator under Regulation 44(2), Liquidation Process Regulation, 2016 for extension of time of completion of Liquidation Process of the Corporate Debtor.
3. In regard to the prayer sought by the Liquidator, we have considered the prayers in their entirety and feel some more time has to be granted. Therefore, extension of the liquidation process as prayed for is granted i.e., six months' extension is allowed with effect from 22.06.2024. The liquidator shall complete the liquidation process within extended time.
4. This IA is **allowed and disposed of** to the extent mentioned above.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**